

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RSA MINING & EQUIPMENT PRIVATE LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	RSA Mining & Equipment Private Limited
2. Date of incorporation of corporate debtor	07.04.2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U10300TN2011PTC080053
5. Address of the registered office and principal office (if any) of corporate debtor	E5- 239, PARAMESHWARAN VIHAR OLD NO. 28, NEW NO.67, ARCOT ROAD, SALIGRAMAM CHENNAI TN 600093
6. Insolvency commencement date in respect of corporate debtor	24.07.2023 (E-mail received on 25.07.23, 5.35 pm)
7. Estimated date of closure of insolvency resolution process	21.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Revathi S Raghunathan IBBI/IPA-001/IP-P00832/2017-18/11417
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 7, 3 rd Floor, B wing, Parsn Manere, 442 Anna Salai Chennai – 600006 Email- revathi@arcoca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 7, 3 rd Floor, B wing, Parsn Manere, 442 Anna Salai Chennai – 600006 Email- rprsamining@gmail.com
11. Last date for submission of claims	08.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. 1. (a) Relevant Forms and 2. (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RSA Mining & Equipment Private Limited on 24th July, 2023.

The creditors of RSA Mining & Equipment Private Limited, are hereby called upon to submit their claims with proof on or before 8th August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Revathi S Raghunathan

Date 26.07.2023

Place : Chennai

